

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.143/MP/2017

Coram:

**Shri P.K.Pujari, Chairperson
Dr. M.K.Iyer, Member**

Date of Order: 17th September, 2018

In the matter of

Petition seeking review of the order dated 27.10.2016 passed by the Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of Kerala State Electricity Regulatory Commission dated 27.4.2017

And

In the matter of

Kerala State Electricity Board Limited
Vydyuthi Bhavanam,
Thiruvananthapuram- 695005 (Kerala)

.....Petitioner

Vs

NTPC Limited
NTPC Bhawan,
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi- 110003

.....Respondent

Parties present:

Ms. Suparna Srivastava, Advocate, KSEBL
Ms. Sreeja R.S, KSEBL
Shri Anand K. Ganesan, Advocate, NTPC
Shri Aswin Ramanathan, Advocate, NTPC
Ms. Neha Garg, Advocate, NTPC
Shri Nishant Gupta, NTPC
Shri Patanjali Dixit, NTPC



ORDER

The Petitioner, KSEBL has filed this Petition seeking re-determination of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (359.58 MW) for the period 2014-19 approved vide Commission's order dated 27.10.2016 in Petition No. 269/GT/2014 by adopting the relaxed norms for working capital.

2. The matter was admitted on 25.7.2017 and notice was issued to the Respondent. Thereafter, the matter was heard on 28.9.2017 and the Commission directed the parties to resolve the issues with regard to the increase in annual fixed charges of the generating station for the period 2014-19, on mutual discussions and file report.

3. The Petitioner vide affidavit dated 3.9.2018 has submitted that in terms of the directions of the Commission, several rounds of meeting were held with the Respondent, NTPC, including meetings with the Government of Kerala. KSEBL has also submitted that based on the said meetings, consensus have been arrived at between KSEBL and NTPC for settlement of the annual fixed charges for the control period 2014-19 at ₹200 crore per year. KSEBL has also enclosed copies of NTPC letters dated 17.7.2018 and 13.8.2018 and the replies of KSEBL vide its letters dated 25.7.2018 and 3.9.2018. Accordingly, KSEBL has prayed for withdrawal of the instant Petition, with liberty to approach the Commission again, if required.

4. During the hearing of the Petition on 13.9.2018, the learned counsel for the Petitioner prayed for withdrawal of the instant Petition on account of settlement arrived at with the Respondent, NTPC. Learned counsel for NTPC



agreed to the same.

5. In view of the above, the prayer of the Petitioner is allowed. Accordingly, Petition No. 143/MP/2017 is disposed of as withdrawn.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(P.K.Pujari)
Chairperson

